G.S.R. (E) - In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 8/2016 - customs dated the 5th February 2016, published in the Gazette of India, Extraordinary vide number G.S.R. 147(E) dated the 5th February, 2016, namely:

In the said notification, in condition (2), after the proviso, the following proviso shall be inserted, namely,

“Provided further that in the case of temporary importation of aircrafts, for the purposes of participation in Aero Show organised by the Central Government, the importer shall not be required to furnish a bank guarantee or cash deposit.”

(Dr. Sreeparvathy S.L.)
Under Secretary to the Government of India
[F.No.18000/2015 –OSD (ICD)]

Note: - The principal notification No.8/2016- customs, dated the 5th February 2016 was published in the Gazette of India, Extraordinary vide number G.S.R. 147(E) dated 5th February 2016 and was last amended vide notification No. 43/2017- Customs, dated 30th June, 2017, which was published in the Gazette of India, Extraordinary; vide number G.S.R.778 (E), dated the 30th June, 2017.